

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
UNSTARRED QUESTION NO. 5076**

TO BE ANSWERED ON WEDNESDAY, THE 5TH APRIL, 2017

Special Courts for Crime against Women

5076. SHRI BADRUDDIN AJMAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has set up special courts for hearing of rape cases separately;**
- (b) if so, the number of such courts in the country, State-wise;**
- (c) if not, whether the Government considers to set up such courts for speedy hearing of rape cases; and**
- (d) the number of rape/sexual harassment cases registered in the country during the last three years, State/UT-wise?**

A N S W E R

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

(a) to (c): Setting up of the Subordinate Courts including special courts for hearing of rape cases lies within the domain of the State Governments which in consultation with the High Courts may set up such courts. The Government of India proposed setting up of 1800 Fast Track Courts (FTCs) as a component of its Memorandum to the 14th Finance Commission to dispose cases pertaining to heinous crimes including those of rape. The 14th Finance Commission noted that the proposal of the Government was arrived at after an extensive consultation process with the States and endorsed the proposal of the Government for incurring Rs.4144 crore and setting up of additional 1800 FTCs for a period of five years (2015-20). The 14th FC further urged the State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

The Hon'ble Prime Minister vide his letter dated 23rd April, 2015 has urged the State Governments to allocate funds for the activities mentioned in the 14th FC recommendations from their State budget from 2015-16 onwards. Further, this issue was also discussed in the CM/CJ Conferences held 5th April, 2015 and on 24th April, 2016 wherein it was resolved to strengthen the existing coordination and monitoring mechanism between the State Governments and the Judiciary for effective implementation of the recommendations of the 14th FC. The Minister of Law and Justice has also urged vide letters dated 03rd June, 2015 and 26th September, 2016 to all the Chief Ministers of the States and Chief Justices of High Courts to implement the resolution of the Conference including the recommendations of the 14th FC.

(d): Information is not maintained centrally. However, as per the information furnished by National Crime Records Bureau, the State/UT wise cases registered in the country during the last three years is given as Annexure-I.

STATEMENT REFERRED TO IN REPLY TO PART (d) OF LOK SABHA UNSTARRED QUESTION NO.5076 FOR 5TH MARCH, 2017.

State/UT-wise cases registered under various sexual crimes during 2013-2015

Sl. No.	State/UT	Rape (section 376 IPC)			Attempt to commit Rape (section 376/511 IPC)*			Assault on Women with intent to outrage her Modesty (section 354 IPC)			Insult to the Modesty of Women (section 509 IPC)			Protection of Children from Sexual Offences Act, 2012*		
		2013	2014	2015	2013	2014	2015	2013	2014	2015	2013	2014	2015	2013	2014	2015
1	Andhra Pradesh	1635	961	1027	-	165	206	6930	4547	4616	4702	2649	2200	-	106	237
2	Arunachal Pradesh	75	83	71	-	10	12	93	121	101	3	3	2	-	5	12
3	Assam	1937	1980	1733	-	227	499	2409	3099	4293	14	1	111	-	311	731
4	Bihar	1128	1127	1041	-	484	403	331	572	198	52	69	96	-	57	60
5	Chhattisgarh	1380	1436	1560	-	21	19	2261	2122	1868	180	79	53	-	417	1164
6	Goa	86	95	86	-	2	0	162	202	150	54	57	34	-	4	0
7	Gujarat	732	841	503	-	6	3	1243	1352	1164	77	173	73	-	118	1416
8	Haryana	971	1174	1070	-	136	105	1560	1688	1886	643	102	90	-	3	440
9	Himachal Pradesh	250	283	244	-	5	1	493	538	434	111	60	58	-	22	3
10	Jammu & Kashmir	378	331	296	-	20	21	1389	1421	1343	354	237	175	-	0	0
11	Jharkhand	1204	1050	1053	-	208	202	524	440	844	18	18	10	-	31	141
12	Karnataka	1030	1324	589	-	22	16	3913	5263	5112	137	170	154	-	620	1480
13	Kerala	1221	1347	1256	-	36	30	4362	4367	3987	404	257	267	-	439	516
14	Madhya Pradesh	4335	5076	4391	-	56	57	8252	9609	8049	736	429	390	-	126	1687
15	Maharashtra	3063	3438	4144	-	15	13	8132	10001	11713	2632	1575	1119	-	190	26
16	Manipur	72	75	46	-	1	1	59	98	84	0	0	2	-	7	25
17	Meghalaya	183	118	93	-	26	23	98	105	95	0	54	20	-	48	118
18	Mizoram	89	120	58	-	1	6	81	97	75	0	29	2	-	42	114
19	Nagaland	31	30	35	-	3	1	18	16	8	1	1	9	-	0	5
20	Odisha	1832	1978	2251	-	33	137	4618	5543	6499	426	379	472	-	109	19
21	Punjab	888	981	886	-	154	128	1045	1113	1123	67	35	27	-	25	18
22	Rajasthan	3285	3759	3644	-	373	407	4829	5999	4813	25	18	9	-	191	222
23	Sikkim	43	47	5	-	9	1	29	34	21	0	3	2	-	23	54
24	Tamil Nadu	923	455	421	-	16	29	1271	1102	1163	313	229	20	-	1055	1544
25	Telangana		979	1105	-	73	43		3188	3608		1142	1288	-	25	264
26	Tripura	233	239	213	-	35	38	407	492	352	7	11	6	-	32	0
27	Uttar Pradesh	3050	3467	3025	-	324	422	7303	8605	7885	25	29	11	-	3637	3078
28	Uttarakhand	228	270	283	-	41	10	295	343	318	72	4	12	-	74	99
29	West Bengal	1685	1466	1199	-	165 6	155 1	4913	5670	5069	577	543	455	-	1058	1289
	TOTAL STATE(S)	31967	34530	32328	-	41 58	43 84	67020	7774 7	76871	11630	8356	7167	-	8775	14762
30	A & N Islands	27	32	36	-	0	0	45	41	57	8	5	5	-	0	1
31	Chandigarh	45	59	72	-	6	6	143	87	76	26	2	10	-	0	1
32	D&N Haveli	5	5	8	-	0	0	1	2	5	1	1	0	-	0	13
33	Daman & Diu	8	2	5	-	0	0	2	3	7	0	0	0	-	0	4
34	Delhi UT	1636	2096	2199	-	70	46	3515	4322	5367	916	1361	1492	-	107	86

35	Lakshadweep	2	1	0	-	0	0	1	1	6	0	2	1	-	1	1
36	Puducherry	17	10	3	-	0	1	12	32	33	8	8	10	-	21	45
	TOTAL UT(S)	1740	2205	2323	-	76	53	3719	4488	5551	959	1379	1518	-	129	151
	TOTAL (ALL INDIA)	33707	36735	34651	-	42	44	70739	82235	82422	12589	9735	8685	-	8904	14913

Note: * data started collection since 2014.

Source: Crime in India